

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 129
IB-2286(PB)/2019

IN THE MATTER OF:

Xander Finance Pvt Ltd. ...

Applicant/Petitioner

Vs.

Delhi Baroda Road Carrier Pvt Ltd. ...

Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 15.10.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Kunal Godhwari, Advocate.

ORDER

No one has put in appearance on behalf of any of the parties. In the interest of justice hearing is deferred to 05.11.2019.

CA-2286(PB)/2019

In the end of the Bench, learned counsel for the applicant states that the CIRP proceedings against the corporate debtor has already been initiated vide order dated 24.09.2019. He further states that the claim has already been filed before IRP. In view of the same the present application IB-2286(PB)/2019 stands disposed of.



Learned counsel seeks and is granted liberty to revive the application in case the corporate debtor settle the matter in which the CIRP is passed.

CA-2286(PB)/2019 is disposed of in the aforesaid terms.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)